

**SCHEDULE
FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
ALBA INDUSTRIES LIMITED**

RELEVANT PARTICULARS		
1	NAME OF THE CORPORATE DEBTOR	ALBA INDUSTRIES LIMITED
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	30th June, 2000
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR WAS INCORPORATED/REGISTERED	Registrar of Companies, Chennai
4	CORPORATE IDENTITTY NUMBER OF CORPORATE DEBTOR	U14102TN2000PLC045290
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE OF CORPORATE DEBTOR	BMC House, 32/2 Halls Road, Egmore, Chennai-600 008, Tamil Nadu
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	27 th April, 2021
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	24 th October, 2021
8	NAME AND THE REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Mr. Nagalingam Muthiah
		IBBI/IPA-001/IP-P00774/2017-2018/11347
9	ADDRESS AND EMAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH BOARD	B-8, Gems Court , 25/14, Khadar Nawas Khan Road, Nungambakkam , Tamil Nadu , 600006
		Email: mnaga2050@gmail.com
10	ADDRESS AND EMAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL, IF DIFFERENT FROM THOSE GIVEN AT SL. NO 9	Sankalp Resolution Professionals LLP 504, 5th Floor, The Central Building, Shell Colony Road, Chembur (East), Mumbai-400071. Email Id: alba@sankalp-ipe.com
11	LAST DATE FOR SUBMISSION OF CLAIMS	11 th May, 2021
12	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (b) OF SUB-SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Not applicable on the basis of available information

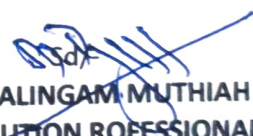
13	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVES OF CREDITORS IN A CLASS	Not applicable on the basis of available information
14	(A) RELEVANT FORMS AND	(A) Weblink: https://www.ibbi.gov.in/home/downloads (for relevant forms)
	(B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT	(B) NA

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of Corporate Insolvency Resolution Process of **ALBA INDUSTRIES LIMITED** on **27th April, 2021**.

The creditors of **ALBA INDUSTRIES LIMITED**, are hereby called upon to submit their claims with proof on or before **11th May, 2021**, to the Interim Resolution Professional at the address mentioned against entry no. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.


NAGALINGAM MUTHIAH
INTERIM RESOLUTION PROFESSIONAL
 IBBI/IPA-001/IP-P00774/2017-2018/11347

Date- 28-04-2021

Place- Chennai